

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO(s). 7618 OF 2009  
BEFORE THE REGISTRAR SUNIL THOMAS

STATE OF M.P. &amp; ANR.

Appellant (s)

VERSUS

N.K.RAI &amp; ORS.

Respondent(s)

(With appln(s) for PERMISSION TO PLACE ADDL. FACTS AND GROUNDS and prayer for interim relief )

WITH Civil Appeal NO. 7619 of 2009

(With office report)

Civil Appeal NO. 7620 of 2009

(With office report)

Civil Appeal NO. 7621 of 2009

(With office report)

Civil Appeal NO. 7622 of 2009

(With office report)

Civil Appeal NO. 7623 of 2009

(With office report)

Civil Appeal NO. 7624 of 2009

(With office report)

Civil Appeal NO. 7625 of 2009

(With office report)

Civil Appeal NO. 7626 of 2009

(With office report)

Civil Appeal NO. 7627 of 2009

(With office report)

Civil Appeal NO. 7628 of 2009

(With office report)

Civil Appeal NO. 7629 of 2009

(With office report)

Civil Appeal NO. 7630 of 2009

(With office report)

Civil Appeal NO. 7631 of 2009

(With prayer for interim relief)

Civil Appeal NO. 7632 of 2009

(With prayer for interim relief)

Civil Appeal NO. 7633 of 2009

(With prayer for interim relief)

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ITEM NO.139

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Civil Appeal NO. 7634 of 2009

(With prayer for interim relief)

Civil Appeal NO. 7635 of 2009

(With prayer for interim relief)

Date: 12/05/2011

This Appeal was called on for hearing today.

For Appellant(s)

Mr.Vikas Upadhay,adv.  
Ms. Vibha Datta Makhija,Adv.

For Respondent(s)

Mr.Praveen Kr.Pandey,adv.  
Mr. D. Mahesh Babu ,Adv  
Mr. C.L. Sahu  
Mr. B.K.Satiya

Mr.Anil Kr.Verma,adv.  
Ms.Pratibha Jain,adv.

UPON hearing counsel the Court made the following  
O R D E R

Respondents have not filed statement of cases even now. However, both sides submit that the matter can be listed before the Hon'ble Court. In the meanwhile statement of cases will be filed. Hence, place the matter before the Hon'ble Court as per rules.

(Sunil Thomas)  
Registrar

SB